

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO.96(ND)/2014  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: M/s. Avigo PE Investments Ltd.  
Vs  
Tecpro Engineers Ltd. & ors.

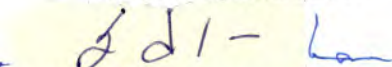
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

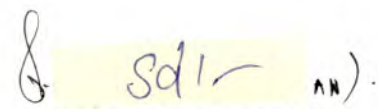
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	ADITYA ISWARI	ADVOCATE	Petitioner's Respondent <b>ORDER</b>	Aditya Iswari
2	ROHIT	Learned Counsel for the petitioner and Ld. Counsel for the respondent	Ld. Counsel for the respondent	

present. Ld. Counsel for the respondent seeks time to file the reply to the application filed by the petitioner. A week's time is granted for the same for filing the reply with a copy in advance to the Counsel for the petitioner. Rejoinder, if any, may be filed within a week thereafter. Application may be posted for hearing along with Company's main petition.

List on 19.7.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
19.5.2017